

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:3729  
ANSWERED ON:20.03.2013  
TRANSFER RULES OF IAS/IPS  
Sukur Shri Jadhav Baliram

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) the details of set of rules for transfer of IAS and IPS officers in the country;
- (b) the time frame that has been set for transfer of the above officers;
- (c) whether a case of an IAS officer serving in a State facing about 40 transfers in 20 years of his service in the State has come to the notice of the Government and if so, the details thereof;
- (d) whether the transfer order of such officer has been termed by that State Government as 'routine transfer';
- (e) if so, whether the Union Government has taken or intends to take up this matter with the concerned State Government to justify its stand for his routine transfer; and
- (f) if so, the details thereof?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.  
(SHRIV. NARAYANASAMY)

(a): Provision of the IAS/IPS Cadre Rules envisages that the Central Government, in consultation with the State Governments concerned, may determine the tenure of all or any of the cadre posts specified for the State concerned. Further, an officer may be transferred before the minimum prescribed tenure only on the recommendation of a Committee on Minimum Tenure.

(b): As the stability of tenure of the All India Service officers especially in the States has been a matter of concern and in order to ensure good governance, the Central Government has notified two years' minimum tenure of postings for all the cadre posts of the IAS, except the post of Chief Secretary for thirteen States/Joint cadres. Eleven States/Joint Cadres have not agreed to the proposal for notifying the tenure rule.

The Ministry of Home Affairs have not prescribed tenure so far for any of the cadre posts of the Indian Police Service.

(c): Transfers/postings of the All India Service officers working in connection with the affairs of the State Government, falls within the purview of the State Governments. No such representation has been received from any Member of the service in this regard.

(d), (e) & (f): Do not arise.